

ITEM NO.1501

COURT NO.5

SECTION IV-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 14623/2020

(Arising out of impugned final judgment and order dated 06-11-2020 in CWP No. 1608/2020 passed by the High Court Of Punjab & Haryana At Chandigarh)

MOHD. MUSTAFA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No. 124011/2020 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 124009/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT IA No. 46668/2021 - EXEMPTION FROM FILING O.T.
IA No. 44992/2021 - EXEMPTION FROM FILING O.T.
IA No. 44993/2021 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES, IA No. 124010/2020 - PERMISSION TO FILE
LENGTHY LIST OF DATES)

WITH

SLP(C) No. 14982-14985/2020 (IV-B)

(IA No. 128369/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT IA No. 128370/2020 - PERMISSION TO FILE LENGTHY LIST OF
DATES)

Date : 16-11-2021 These matters were called on for pronouncement of judgment today.

For Petitioner(s) Mr. Ejaz Maqbool, AOR
Mr. Saif Zia, Adv.

Mr. Gaurav Ray, Adv
Mr. Shivendra Singh, Adv

Ms. Pooja Dhar, AOR

For Respondent(s) Mr. B. V. Balaram Das, AOR
Mr. Vardhman Kaushik , AOR
Ms. Ranjeeta Rohatgi, AOR

Mr. Karan Bharihoke, AOR
Mr. Siddhant Sharma, Adv.

Ms. Uttara Babbar, AOR
Mr. Manan Bansal, Adv.

Hon'ble Mr. Justice L. Nageswara Rao pronounced the

Reportable Judgment of the Bench comprising His Lordship,
Hon'ble Mr. Justice Sanjiv Khanna and Hon'ble Mr. Justice
B.R. Gavai.

Leave granted.

The appeals are dismissed in terms of the Signed
Reportable Judgment. Pending application(s), if any, shall
stand disposed of.

(Geeta Ahuja)
Court Master

(Anand Prakash)
Court Master

(Signed Reportable Judgment is placed on the file)